

213

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH, JODHPUR

.....

Date of Order : 6.3.2002.

ORIGINAL APPLICATION NO. 59 OF 2002

Smt. Kirti Varshney Wife of Shri Kanti Chandra Varshney
aged about 61 years, at present Resident of 2/E-19,
Pawanpuri Housing Scheme, Bikaner, Ex. Drawing Teacher,
K.V. No. 3, Nal, Bikaner.

.....Applicant.

versus

1. Kendriya Vidhalya Sangthan, 18, Institutional Area,
Saheed Jeet Singh Marg, New Delhi, through its
Commissioner.
2. Kendriya Vidhalya Sangathan, Regional Office, 92,
Gandhi Nagar Marg, Bajaj Nagar, Jaipur through its
Assistant Commissioner.

Kendriya Vidyalaya No. 3, Nal, District Bikaner,
through its Principal.

.....Respondents.

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Mr. Sumit Mehta, Counsel for the applicant, is present.

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CORAM :

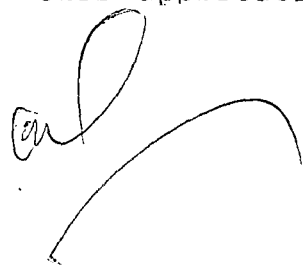
HON'BLE MR.JUSTICE O.P.GARG, VICE CHAIRMAN
HON'BLE MR. A.P.NAGRATH, ADMINISTRATIVE MEMBER

.....

PER HON'BLE MR.JUSTICE O.P.GARG :

Heard Shri Sumit Mehta, learned counsel for the
applicant.

2. The applicant in this application, is claiming the
following relief :-

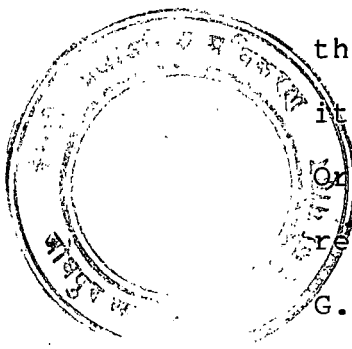


1/6

.2.

"That from the facts and grounds mentioned hereinabove the applicant prays that the respondents be directed to make the final payment of amount of GPF account to the applicant with interest @ 18% P.A. with Rs. 5,000/- towards costs."

3. The applicant stood superannuated in the month of July 2001. A dispute with regard to the non-payment of full amount of G.P.F. has been raised. The applicant has also made a representation to the departmental authorities, a copy of which is dated 25th September, 2001 at Annex.A/2. Since the amount which is due to be paid to the applicant is to be calculated by the departmental authorities and there is no other controversy involved in this case, we propose to decide this case at this stage itself. We, therefore, accordingly dispose of this Original Application finally with the direction that the respondents shall clear the entire outstanding amount of G.P.F. and release the payment thereof in favour of the applicant within a period of two months from the date of receipt of a certified copy of this order along with interest at normal rate as provided under the rules.



(Handwritten signature)

(A.P.Nagrath)
Adm.Member

(Handwritten signature)

(Justice O.P.Garg)
Vice Chairman

.....

mehta

Copy of order along with OA Rits Anne
Sent to R1 to R3 via 164 to 166
dk 14-3-2002

Received copy
J. S. Miller
14/3/02

AD Rens with sign for R2 & 3
AD Rens without sign for R1

dk
21 Mar

Part II and III destroyed
in my presence on 9-7-07
under the supervision of
section officer () as per
order dated 14/5/02

Section officer (Records)